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S. Nayak Vrs. UOI/SOI

Admission Sl. No. 6

O.A. No. 260/00506 of 2016

Order dated: 17.08.2016

CORAM

HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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Heard Mr. B.K.Nayak-3, Ld. Counsel for the applicant, and Mr. J.K.Nayak, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

Mr. Nayak submitted that he has already received instruction that in response to the pension bills under Annexure-A/2, A/3 and A/4, pension till June has already been paid.

In view of the above, we find that there is nothing further to be adjudicated in this matter. Accordingly, this O.A. is disposed of being infructuous.


MEMBER(Admn.)


MEMBER(Judl.)

RK